

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

TWENTIETH REPORT

(Presented on 23-7-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twentieth Report.

2. The Committee met on 22 July, 1986 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1986 (*Insertion of new articles 28A and 28B*) by Shri Priya Ranjan Das Munsi.
- (2) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 32A*) by Shri Priya Ranjan Das Munsi.
- (3) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 29A*) by Shri Priya Ranjan Das Munsi.
- (4) The Constitution (Amendment) Bill, 1986 (*Substitution of new article for article 157*) by Shri Anoopchand Shah.

II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

III. Reconsideration of classification of the following Bills:—

- (1) The Public and Private Schools (Abolition) Bill, 1985 by Prof. Saif-ud-Din Soz.
- (2) The Income-tax (Amendment) Bill, 1985 (*Amendment of section 2, etc.*) by Shri Mool Chand Daga.
- (3) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 394A*) by Shri Naresh Chandra Chaturvedi.
- (4) The Government of Union Territories (Amendment) Bill, 1986 (*Substitution of new section for section 44*) by Shri Shantaram Naik.
- (5) The Indian Penal Code (Amendment) Bill, 1986 (*Insertion of new sections 298A and 298B*) by Shri Shantaram Naik.
- (6) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 44A*) by Shri Shantaram Naik.
- (7) The Constitution (Amendment) Bill, 1986 (*Amendment of article 315*) by Shri Shantaram Naik.

IV. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 25 July, 1986.

[P.T.O.]

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1986 (*Insertion of new articles 28A and 28B*) by Shri Priya Ranjan Das Munsi.

The Bill seeks to insert new articles 28A and 28B in the Constitution with a view to provide free medical care for all children and mid-day meals to all school going children.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 32A*) by Shri Priya Ranjan Das Munsi.

The Bill seeks to insert a new article 32A in the Constitution with a view to provide free legal aid to every unemployed woman.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 29A*) by Shri Priya Ranjan Das Munsi.

The Bill seeks to insert a new article 29A in the Constitution with a view to provide for compulsory National Cadet Corps training to all able bodied students in colleges and universities.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1986 (*Substitution of new article for article 157*) by Shri Anoopchand Shah.

The Bill seeks to substitute a new article for article 157 of the Constitution with a view to provide that no person shall be eligible for appointment as Governor if he has crossed the age of 60 years and that no person, who has held office as a Minister under the Central Government or the Government of a State, shall be eligible for appointment as Governor till the expiry of a period of five years from the date of his leaving office of the Minister.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to five Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Muslim Personal Law (Shariat) Application (Amend-

ment) Bill, 1986 (*Amendment of section 2*), by Shri Syed Shahabuddin; (ii) the Flood Control Authority of India Bill, 1986 by Dr. Chandra Shekhar Verma and (iii) the Crop Insurance Scheme Bill, 1986 by Shrimati Usha Choudhary, be placed in category 'A' and the remaining two Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of Bills

6. The Committee then considered the requests of Prof. Saif-ud-Din Soz, Sarvashri Mool Chand Daga, Naresh Chandra Chaturvedi and Shantaram Naik to reconsider their earlier decisions (*vide* Third, Eleventh, Sixteenth, Eighteenth and Nineteenth Reports) regarding the classification of the following Bills from category 'B' to category 'A':—

- (1) The Public and Private Schools (Abolition) Bill, 1985 by Prof. Saif-ud-Din Soz.
- (2) The Income-tax (Amendment) Bill, 1985 (*Amendment of section 2, etc.*) by Shri Mool Chand Daga.
- (3) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 394A*) by Shri Naresh Chandra Chaturvedi.
- (4) The Government of Union Territories (Amendment) Bill, 1986 (*Substitution of new section for section 44*) by Shri Shantaram Naik.
- (5) The Indian Penal Code (Amendment) Bill, 1986 (*Insertion of new section 298A and 298B*) by Shri Shantaram Naik.
- (6) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 44A*) by Shri Shantaram Naik.
- (7) The Constitution (Amendment) Bill, 1986 (*Amendment of article 315*) by Shri Shantaram Naik.

7. On reconsideration, the Committee recommend that (i) the Public and Private Schools (Abolition) Bill, 1985 by Prof. Saif-ud-Din Soz, (ii) the Income-tax (Amendment) Bill, 1985 (*Amendment of section 2, etc.*) by Shri Mool Chand Daga and (iii) the Constitution (Amendment) Bill, 1986 (*Amendment of article 315*) by Shri Shantaram Naik may be placed in category 'A'.

The Committee did not see any justification for altering the original categorisation of the remaining four Bills.

Allocation of time to Resolutions

8. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri D. N. Reddy regarding growth of 2 hours rural economy.
- (2) Resolution by Shri Priya Ranjan Das Munsi regarding constitution of Industrial City Development Authority. 2 hours
- (3) Resolution by Shri Basudeb Acharia regarding recommendations of Fourth Central Pay Commission. 2 hours

Recommendations

9. The Committee recommend that.—

- (i) Sarvashri Priya Ranjan Das Munsi and Anoopchand Shah be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.
- (iii) the reclassification of the Bills, as shown in paragraph 7 above, be agreed to by the House; and
- (iv) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;

July 22, 1986
Asadha 31, 1908 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recom- mended	Time recom- mended
1	2	3	4	5
1.	The Muslim Personal Law (<i>Shariat</i>) Application (Amendment) Bill, 1986 (<i>Amendment of section 2</i>) by Shri Syed Shahabuddin.	38 of 1986	A	2 hours
2.	The Constitution (Amendment) Bill, 1986 (<i>Amend- ment of Eighth Schedule</i>) by Prof. Narain Chand Parashar.	45 of 1986	B	2 hours
3.	The Flood Control Authority of India Bill, 1986 by Dr. Chandra Shekhar Verma.	44 of 1986	A	2 hours
4.	The Crop Insurance Scheme Bill, 1986 by Shri- mati Usha Choudhary.	51 of 1986	A	2 hours
5.	The Constitution (Amendment) Bill, 1986 (<i>Amend- ment of Eighth Schedule</i>) by Prof. Narain Chand Parashar.	47 of 1986	B	2 hours